

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, REVIEW AND ANNUAL REPORT OF PROJECTS AND EQUIPMENT CORPORATION OF INDIA, LTD., NEW DELHI, REVIEW AND ANNUAL REPORT OF HANDICRAFTS AND HANDLOOMS EXPORTS CORPORATION OF INDIA LTD., NEW DELHI AND REVIEW AND ANNUAL REPORT OF STATE TRADING CORPORATION OF INDIA, LTD., NEW DELHI

THE MINISTER OF COMMERCE (PROF. D. P. GHATTOPADHYAYA): On behalf of Shri A. C. George, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Minerals and Ores-Group I (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 1123 in Gazette of India dated the 21st April, 1973.

(ii) The Export of Minerals and Ores-Group II (Inspection) Amendment Rules, 1973 published in Notification No. S.O. 1124 in Gazette of India dated the 21st April, 1973.

(iii) The Export of Curry Power (Inspection) Rules, 1973 published in Notification No. S.O. 1128 in Gazette of India dated the 21st April, 1973.

(2) A statement showing reasons for delay in laying the notifications mentioned at (1). [Placed in Library. See No. LT-5044/73].

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1971-72.

(b) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5045/73].

(ii) (a) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1971-72.

(b) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5016/73].

(iii) (a) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1971-72.

(b) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5047/73].

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1970-71.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1970-71, under article 338(2) of the Constitution. [Placed in Library. See LT-5048/73].

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, ETC. GIVEN BY MINISTERS DURING LOK SABHA SESSIONS

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

#### Fourth Lok Sabha

- (i) Statement No. XXX Seventh Session, 1969
- (ii) Statement No. XXIX Eighth Session, 1969
- (iii) Statement No. XXVII Ninth Session, 1969
- (iv) Statement No. XXX Tenth Session, 1970
- (v) Statement No. XX Twelfth Session, 1970

#### Fifth Lok Sabha

- (vi) Statement No. XXI Second Session, 1971
- (vii) Statement No. XIII Third Session, 1971
- (viii) Statement No. XII Fourth Session, 1972

[SHRI B. SHANKARA NAND]

- (ix) Statement No. VI Fifth Session, 1972  
 (x) Statement No. IV Sixth Session, 1972  
 (xi) Statement No. II Seventh Session, 1973

[Placed in Library. See No. LT-5049/73].

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, मैं आपका ध्यान प्रैक्टिस ऑर्डर प्रोसीजर आफ पार्लियामेंट के पृष्ठ सं० 741 की प्रोर खीचना चाहता हूँ। जकधर साहब ने उसको लिखा है। उन्होंने कहा था कि एम्पोरेन्स कमेटी चाहती थी कि मंत्रियों के द्वारा जो आश्वासन दिए जाते हैं उनकी पूर्ति ठीक तरह से हो रही है या नहीं और यदि विलम्ब होता है तो उसमें उनकी जिम्मेदारी और दायित्व स्पष्ट हो। इसलिए कमेटी ने अपने नियमों में परिवर्तन किया था और यह चाहा था कि मंत्री महोदय-मुझे पता नहीं शंकरानन्द श्री पार्लियामेन्टरी अफेयर्स के हैं, पहले तो पार्लियामेन्टरी अफेयर्स के थे-इसके बारे में सफाई दें लेकिन अबतक इस नियम को कार्यान्वित नहीं किया गया पार्लियामेन्टरी अफेयर्स मिनिस्टर के आश्वासन पर कि इसके बारे में वे मुस्तीदी से काम करेंगे। इसलिए यह नियम बना था लेकिन उसको कार्यान्वित नहीं किया गया।

अध्यक्ष महोदय : मुझे अगर आप लिख देते तो मैं कन्वे कर देता। इसे हाउस में रोज करने की जरूरत नहीं पड़ती।

श्री मधु लिमये : इन बातों को मैं लोक सभा में इस लिए उठाना चाहता हूँ कि सदस्य समझें कि इस सभा की हालत क्या हो गई है। जब से कमिटेड अदालत, कमिटेड नौकरशाही और कमिटेड पार्लियामेंट का युग शुरू हो गया है तब से यह संसद संसद नहीं रह गई है (व्यवधान)

अब आप इनका पिछला रिकार्ड भी देखें प्रथम रपट के पृष्ठ दो पर की बात इतनी दर्दनाक है :

"The Committee have decided to drop a large number of pending assurances pertaining to the Fourth Lok Sabha which have been pending for the last two or three years as they felt that the informa-

tion promised in such assurances have lost their public importance. . . .

MR. SPEAKER: Now these papers are just being laid on the Table. If you want to discuss this matter of delay in implementation of assurances, or anything connected with that, I think you should give a notice. Then that can be discussed in the House.

श्री मधु लिमये : अभी तक कन्वेन्शन यह था कि इसपर बहस नहीं होती है। लेकिन यदि आप इसकी इजाजत देंगे तो मैं बैठ जाता हूँ। लेकिन मेरी समझ में नहीं आता अब कभी नियमों के अनुसार मैं खड़ा होता हूँ तो बताया जाता है अभी न उठाइये। आप ही कन्वेन्शन बना चुके हैं कि इस रिपोर्ट पर बहस नहीं होगी तो फिर मैं कब कहूंगा अपनी बात ?

MR. SPEAKER: You do not follow me. This is just laying on the Table.

श्री मधु लिमये : यही मौका है ध्यान खींचने का। आप बतायें और कौन सा मौका है ? किस नियम की तहत मैं उठाऊँ ?

MR. SPEAKER: As I said, this is just laying on the Table. If you think that there are cases of lack of implementation, or no implementation, or any matter connected with the report...

श्री मधु लिमये : तीन साल हो गए हैं। अन्त में इन आश्वासनों का कोई मूल्य नहीं रह जाता है।

MR. SPEAKER: We can devise an occasion where this question can be discussed.

श्री मधु लिमये : इसमें सिद्धान्त का सवाल है।

MR. SPEAKER: It cannot be done at the time of presenting or laying the report. This can be taken up separately.

श्री मधु लिमये : अलग से समय देंगे तो अभी मैं समय नहीं लूंगा।

MR. SPEAKER: I think we can find some way for discussing it, but not at this time.

श्री मधु लिमये : जकधर साहब की किताब में है कि इसपर बहस न करने की परिपाटी है

परिपाटी के अनुसार ही मैं चलता हूँ लेकिन फिर भी आप मुझको दबाते हैं।

MR. SPEAKER: The author of that book is here and he says...

SHRI SHYAMNANDAN MISHRA (Begusarai): We can discuss this matter when the Committee on Assurances submits its report. Otherwise, it would be difficult for us to go into all the items just now.

MR. SPEAKER: Once the Report is submitted, then it can be considered. It cannot be done at the time of laying.

SHRI JYOTIRMOY BOSU: Under rule 184 it can easily be considered.

MR. SPEAKER: I will examine this. This practice of the Assurances Committee was introduced to see that the assurances are implemented. If they are not implemented, the House should get an opportunity to bring it to the notice of the Government.

श्री मधु लिमये : तो दो साल क्या हो रहा था ? आप मुझे पांच मिनट दीजिए।

MR. SPEAKER: It is not a question of five minutes or ten minutes. This is not the proper occasion for raising it. You may give a separate notice for it.

श्री मधु लिमये : लोकसभा में दिए गए प्राश्नासनों पर इतना विलम्ब कर देने से फिर उनका कोई मूल्य नहीं रहता है। यह मजाक चल रहा है या क्या चल रहा है यह मैं जानना चाहता हूँ।

अध्यक्ष महोदय : कोई भी चीज ढंग से होनी चाहिए।

श्री मधु लिमये : जिस कमेटी की नियुक्ति आपने की है, जिसके अध्यक्ष डा० मेलकोटे साहब हैं उसकी मैं चर्चा कर रहा हूँ।

अध्यक्ष महोदय : प्रश्नी तो वह पेश हुई है।

श्री मधु लिमये : व्यवस्थित ढंग से चलने देने के लिए मैं आपकी मदद करने को तैयार हूँ लेकिन मैं सरकार को इस सभा पर हावी नहीं होने दूंगा।

अध्यक्ष महोदय : कोई भी हावी होने देना नहीं चाहेगा।

SHRI PILOO MODY (Godhra): Apparently, the Speaker does not think it serious or grave.

MR. SPEAKER: This is not the occasion. You give a notice for its discussion.

श्री मधु लिमये : जब चर्चा ही नहीं होगी तो कब उठायेंगे ?

अध्यक्ष महोदय : बहुत मौके हैं, देखा जायगा।

श्री मधु लिमये : अध्यक्ष महोदय, इस कार्यवाही के खिलाफ मैं सदन का त्याग करता हूँ।

(*Shri Madhu Limaye then left the House*)

MR. SPEAKER: Let the House decide whether such points can be raised at the time of laying the Report on the Table of the House. (*Interruptions*).

SHRI JYOTIRMOY BOSU: I used to give notices under a provision of the Hand Book. A corrigendum was issued and that provision from the Hand Book was removed. I was debarred from raising the matters.

MR. SPEAKER: I will look into it.

SHRI JYOTIRMOY BOSU: If you approve of the idea, the notice could be given under Rule 184, that the House takes note of the statement made by Shri Shankaranand, and a full-fledged discussion could be held.

SHRI S. M. BANERJEE (Kanpur): Previously, when such reports were laid on the Table of the House, some of us gave notices to ask questions as to what happened to this particular assurance or that particular assurance, whether that is covered and, if not, why.

MR. SPEAKER: That is through a proper notice.

SHRI S. M. BANERJEE: Some way should be found out.

MR. SPEAKER: If you want a discussion, it should be through a notice, not while it is being laid on the Table. In the case of these Reports, there is a difference of opinion. Members differ from each other. Let me examine it. I very much hold the opinion that at the time of laying it on the Table, that is not an opportunity to discuss it. We should find some way out whereby we can discuss it.

SHRI PILOO MODY: I am grateful to you for having taken that stand. May I add one thing? This is such a serious matter that is really holding the whole House in contempt if assurances once given are allowed over a period of time to be forgotten. Therefore, we must devise a proper and thorough mechanism...

MR. SPEAKER: Please sit down. I may tell you, there is no bar to discussing it. The House can discuss any Report through a notice, not at the time of laying it on the Table of the House.

SHRI PILOO MODY: I am going a step further. I am saying that we must devise a procedure by which assurances once given may not thereafter be flouted without coming back to the House and explaining why such and such assurances could not be fulfilled.

MR. SPEAKER: What do you propose?

SHRI PILOO MODY: Since you have taken upon yourself to devise a procedure...

MR. SPEAKER: I am asking your advice.

Should I send it back to the Assurances Committee to advise me on the subject? I will send it back to the Assurances Committee saying that these are the objections and what they advise.

SHRI PILOO MODY: There is one more point. The assurances given during each session should be reported and laid on the Table of the House.

MR. SPEAKER: Let me examine it. Sometimes, it is not possible.

SHRI SAMAR GUHA (Contai): Sir, I was trying to draw your attention. I do not shout.

MR. SPEAKER: You never shout!

SHRI SAMAR GUHA: I wanted to draw your attention, and I drew your attention earlier also, to the fact that the replies to a number of questions are that information is being collected. In my case it has happened so many times. If you include the questions of other members also where similar replies are given, then it will come to about many questions in this session alone. Some of those questions are very important (Interruptions) and they do not answer; the answer is that information is being collected. And it takes months—not after one inter-session period but after two or three inter-session periods,—three or four months, for the information to be supplied; it is supplied so late that it loses all importance. Therefore, Sir, I seek your guidance. You, in your wisdom, have observed that this should not happen. I want your guidance. I request you to direct the Minister that this type of thing should not happen. (Interruptions).

MR. SPEAKER: In the case of Assurances Committee, please rest assured that I want to find some occasion when the assurances which are not implemented must be brought to the notice of this House. Otherwise, there is no use setting up this Committee.

SHRI SHYAMNANDAN MISHRA: The Committee is there exactly for that purpose. It is a watch-dog committee.

MR. SPEAKER: They are supplied the Action Taken Report...

PROF. MADHU DANDAVATE (Rajapur): What is the way-out, Sir?

MR. SPEAKER: These reports can be discussed in this House if due notice is given, but not on this occasion when the report is presented to the House; this is not the proper occasion, this is just a formal business.

PROF. MADHU DANDAVATE: Mr. Limaye made it very clear. He did not want to violate the convention set up in the House. Since the convention is that there should be no discussion or debate on that, he was bringing to your notice at this stage...

MR. SPEAKER: But he acted too hastily. He should have listened to the others. He acted too hastily on that.

STATEMENT RE. IRON AND STEEL (CONTROL) AMENDMENT ORDER, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table a statement explaining reasons for delay in laying the Iron and Steel (Control) Amendment Order, 1973 published in Notification No. S.O. 214(E) in Gazette of India dated the 12th April, 1973. [Placed in Library. See No. LT-5050/73].

12.58 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th May, 1973, has passed the enclosed motion referring the Plantations Labour (Amendment) Bill, 1973, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

#### MOTION

"That the Bill further to amend the Plantations Labour Act, 1961, be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Shri T. V. Anandam;
2. Shri Dattopant Thengari.